

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

**C.P NO. 25/10/2014**  
**CA NO.**

CORAM:

**PRESENT: SHRI R.VARDHARJAN**  
**HON'BLE MEMBER (J)**

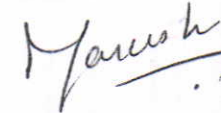
**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

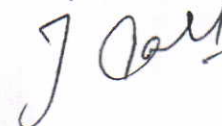
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016**

**NAME OF THE COMPANY** M/s. Jaiprakash Associates Ltd.

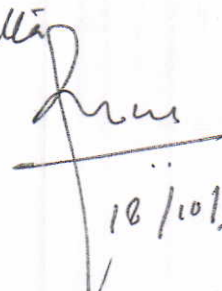
**SECTION OF THE COMPANIES ACT: 74(1) b & (2)**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	M.P. SARAY,	Advocate	FOR THE APPELLANT In C.A. NO. 63/PB/2016 and C.A. NO. 105/PB/2016 In C.P. NO. 25/10/2014	
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2	KRISHNENDU DATTA,	ADVOCATE,	PETITIONER	
2	RAHUL MAHOTRA,			

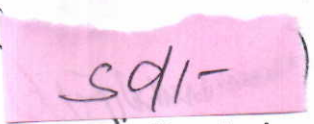
4.	KAMAL	Depositor delayed mlt	Kamal	0053105
5	G.D Shama Neelam Shams	Depositor	FDWO. 00380948 00380952 00380949 00578450	00569007 00569008 00569009 00571232 E 00530988

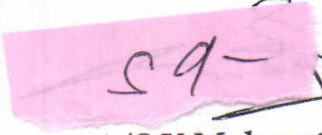
6	Mrs Swadesh Bhatta Investor	 18/10/16
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Dr. Sandeep Kumar  
in behalf of investors  
Mrs Swadesh Bhatta and  
Mrs Anika Kumar. F.D. NO  
00402195 and 00388532  
dated 25.02.2013 & 29.12.12.

## ORDER

Counsel for company petitioners in CP No.25/10/14 present. The learned counsel represents that during the course of the day he will be filing reply in application No.63/PB/2016 and No.105/PB/2016. The learned counsel for the applicant confirmed that an advance copy of the reply has been served on him by the learned counsel for the petitioner-non-applicant and represented that rejoinder to reply is not being filed. Learned counsel for the petitioner further represents that an appeal has been filed before the NCLAT by the applicants which is scheduled for hearing on 26.10.2016 and this matter may be adjourned to a date subsequent to the same. It is further represented that no stay has been granted in relation to the orders against which appeal has been preferred by the applicants herein. The learned counsel for the applicant did not resist and the matter is adjourned for further hearing on 09.11.2016. In relation to the 3 of the depositors who are present before this Tribunal with their representations who are seeking repayment of their deposits based on hardship suffered by them, the representations made by these depositors shall be considered by the Hardship Committee. Further Bench Officer / Registry shall also place all the representations received before the Hardship Committee from other depositors too for its consideration provided the same are in statutory compliance. The Hardship Committee consequent upon the directions of this Tribunal dated 17.06.2016 shall file a report as to the payments made to the depositors and the claims for repayment submitted to it pending consideration soon after the meeting required to be held on 01.11.2016 and await further directions. List the matter on 09.11.2016 for further consideration.

  
(R.Varadharajan)  
Member (Judicial)

  
(S.K.Mohapatra)  
Member (T)